

2. In regard to this matter, the Department also filed a complaint with C.B.I. which has launched criminal proceedings against S/Shri S.P. Jain, P.K. Roy and some others. These criminal proceedings are being conducted in the Court of the Additional Chief Presidency Magistrate, Bombay.

Transfers of Senior Technical and Operational Officers of Civil Aviation Department.

2202. SHRI ISHAQ SAMBHALI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state ;

(a) whether Senior Technical and Operational Officers of the Civil Aviation Deptt. have been seconded to the International Airports Authority though the work under the Authority is only of a semi technical nature;

(b) whether such transfers have resulted in junior and even non-technical officers occupying positions requiring high technical knowledge and experience; and

(c) if so, the reasons for such transfers ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) to (c). Officers deputed to the Authority have been drawn from the Air Routes and Aerodromes, Communication and Aeronautical Inspection wings of the Civil Aviation Department. The selection has been made keeping in view the requirements of the Authority and the relative seniority of the officers.

Demands Made by 'Akhil Bhartiya Swarnakar Sangh'

2203. SHRI ANNASAHEB GOTKHINDE : Will the Minister of FINANCE be pleased to state :

(a) whether the Resolutions adopted at the General Council Meeting of the "Akhil Bhartiya Swarnakar Sangh" held at Bhagalpur (Bihar) during the period 25th to 27th June, 1971 and the demands made by the Maharashtra Pradesh Swarnakar Sangh have been forwarded to his Ministry; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : (a) Yes.

(b) On consideration of the demands put forth by the two organisations, Government have granted certain concessions to the goldsmiths under the Gold (Control) Act. The concessions given are :

(i) Minor children of a certified goldsmith can assist him in his day to day work ;

(ii) Major children of a certified goldsmith have been made eligible to apply for the grant of a certificate to become certified goldsmiths.

(iii) A goldsmith who had obtained rehabilitation loan and wanted to revert to the profession could do so provided that he applied for the grant of a certificate before 1st March, 1969, but he had to repay the loan within 2 years from the date of grant of the certificate.

The period for making the application was extended in 1970 upto 23rd April, 1971, and has now been further extended upto 31st December, 1972.

The period for repayment of loan was extended in January, 1971 from two to three years, and has now been further-extended to five years.

It has not been possible to accede to the other demands of the two organisations directly pertaining to the goldsmiths such as permitting certified goldsmiths to buy and sell gold and gold ornaments, abolition of artisans, exemption from maintenance of statutory accounts, removal of ceiling on holding of primary gold by certified goldsmiths, exemption from repayment of rehabilitation loans etc.

Arrears of Income Tax

2204. SHRI MANORANJAN HAZRA : Will the Minister of FINANCE be pleased to state :